

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 13<sup>th</sup> day of **March**, 2019

Present:

**Hon'ble Rakesh Sagar Jain, Member (J)**

**Original Application No. 330/00245 of 2019**  
(U/S 19, Administrative Tribunals Act, 1985)

Neda Jahra, D/o Late Mustak Hussain, R/o 25/43, Karachikhana, the Mall  
Road Kanpur Nagar, Uttar Pradesh.

.....Applicant.

By Advocates – Mohd. Monis

**VERSUS**

1. Union of India through the Secretary, Ministry of Communication, Government of India, New Delhi.
2. The Chief Post Master General, Uttar Pradesh, Circle Lucknow.
3. Asstt. Director Recruitment (Post Offices) U.P. at Lucknow.
4. The Superintendent of Post Office, Fatehpur Mandal Fatehpur, Uttar Pradesh.

..... Respondents.

By Advocate : Shri L. P. Tiwari

**ORDER**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J) :**

1. Shri Mohd. Monis, learned counsel for the applicant and Shri L. P. Tiwari, learned counsel for the respondents are present.
2. Counsel for the applicant states that applicant would be satisfied if the department is directed to consider and decide the representation of applicant dated 03.06.2016 (Annexure A-2) in a time bound manner.

3. In view of limited prayer made by counsel for the applicant, the respondents are directed to consider the representation of the applicant dated 03.06.2016 (Annexure A-2), by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.
4. The disposal of the O.A. in the above manner is not to be construed as any expression or opinion on the merits of the case.
5. Accordingly, O.A. is disposed of. No order as to costs.

**(RAKESH SAGAR JAIN)**  
**MEMBER-J**

/Shashi/